

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 2462 OF 2009

PALTURAM

Appellant(s)

VERSUS

STATE OF CHHATISGARH

Respondent(s)

O R D E R

It is submitted by the learned counsel appearing on behalf of the appellant that the appellant has already served the sentence.

In that view of the matter, the appeal has become infructuous and is, accordingly, dismissed as such.

.....J.  
[ PINAKI CHANDRA GHOSE ]

.....J.  
[ AMITAVA ROY ]

New Delhi;  
June 02, 2016.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 2462/2009

PALTURAM

Appellant(s)

VERSUS

STATE OF CHHATISGARH

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 02/06/2016 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE  
HON'BLE MR. JUSTICE AMITAVA ROY  
(VACATION BENCH)For Appellant(s) Mr. Anant K. Vatsya, Adv.  
Mr. Srilok Nath Rath, Adv.  
Mr. Narsingh Narayan Rai, Adv.  
Dr. Sushil Balwada, Adv.For Respondent(s) Mr. Aniruddha P. Mayee, Adv.  
Mr. Sanjay Kumar Visen, Adv.UPON hearing counsel the Court made the following  
O R D E RThe appeal is dismissed as infructuous in terms of the  
signed order.

Pending interlocutory applications, if any, are disposed of.

(Jayant Kumar Arora)  
Sr. P.A.(Sneh Lata Sharma)  
Court Master

(Signed order is placed on the file)